

## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 14.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.15/66/HDB/2017
NAME OF THE COMPANY	Saven Technologies Limited
NAME OF THE PETITIONER(S)	Saven Technologies Limited
NAME OF THE RESPONDENT(S)	
UNDER SECTION	66

## Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
NARESH KUMARSANGAM	ADVOCAGE	9000666072 SongennauMægnail.com	, fort

## Counsel for Respondent(s):

Name	of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Mr. Naresh Kumar Sangam, learned counsel for the petitioner.

RD has submitted his affidavit dated 13.11.2017 stating that the CP for the reduction of share capital has been examined and there is no observations to make. The present application was filed under section 66 of the Companies Act, 2013. It would be difficult for the Bench to pass an order without the comments of RD on the issue in question i.e., capital reduction. Therefore RD is directed to provide specific comments on issue in question and he is also directed to furnish his report within two weeks. Post the case on 28.11.2017.

Member (Technical)

Member (Judicial)